TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY PART II, SECTION 3, SUB-SECTION (11) DATED 73.9.93

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Government of India Ministry of Finance Department of Revenue Central Board of Direct Taxes

New Delhi, the 3d. Sep.

## NOTIFICATION INCOME-TAX

S.C. (E) - In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962 namely :-

- (1) These rules may be called the Income-tax (Inivienth Amendment) Rules, 1993.
- (2) They shall come into force on the 1st day of November, 1993.

In the Income-tax Bules, 1962, in Appendix II, for Form No. 1, the following Form shall be substituted, namely :-

"FORM NO. 1

2.

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(b) Is the Company assessed to Wealth-tax? Yes/No	(i) (ii) (ii) (ii) (ii) (ii) (ii) (ii)	Under Agr In respect	eement with Forel of a country with	gn Countries which no	Yes/No
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· · · · · · · · · · · · · · · · · · ·	to share of profit/loss of URF/AOP. URF/AOP/BOI) Total of Adjustments Balance after Adjustments in 9-±1 CIIARGEABLE INCOME FROM BUSIN (i.e. Result of 4, 8 and 12) Speculation Business Net Profit/Loss as per Profit & Loss Adjustments: (Indicate additions an Profit and Loss Account, or if adju additions/deductions which the asse- URF/AOP/BOI and not already adju Total of Adjustments CIIARGEABLE INCOME FROM SPECU TION BUSINESS (14±16) INCOME CIARGEABLE UNDER THE 13 + 17) (Indicate the total income clipter and 17 is a loss, then	/BOI shown in item 9 above         Add         Rs	and not already adjusted in the Deduct RsRs RsRs RsRs Net Profit/Loss A THAN SPECULATION BUSINESS A THAN S	case of       sted in the and also f RF/    Rs Rs at 17. at	

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1	* *	;				••••		
	÷				PITAL GA	INS		
. <b>ب</b>	83			Short-term	Assets		Long-term Assets	
	1.	Particulars of asset transferred	•••••••••••••••••••••••••••••••••••••••		· •••••••			
	2. 3.	Date of acquisition Date of transfer			·····			·····
are contracted and	4.	No. of months asset held before transfer						
	5.	Mode of Transfer [See s 2(47)]	••••·					•••••
	б.	Pull value of consideration	Rs		Rs		Rs	Re
	17	Stons (See s. 48) pet of acqui-	Re		Rs		P	R #
1	-	(ii) Cost of impro-	Rt		Rs		R	•••
		vement (iii) Cost of tran-	R#		Rs		Rs	Rs
	findicate	sfer indexed cost of acquisition						<b>A 5</b> · · · · · · · · · · · · · · · · · ·
e	and inde	zed cost of improvement	in other than such gai	ins wising to p	100-residents fro	om shares in, or -	debentures of, an Indian company)for	,
€ - : :	8.	Total of deductions	Rs		Rs		Rs	Rs
	9.	Balance (6-8)	R1	•	Rs		_	\$ •
	10.	Less: Other	Rs		Rs		Rs	Rs
n - Inana Angelan State		deduction(a) {See as .4.8.(2), 54. 54D, 54E, and 54O; att proof of deposit referre as 54B(2), 54D(2) and	B, ach d to in		X8		K8	Rs
1	11.		Rs		Rs		Ra	<b>D</b> .
n state the s	12.	Add/Deduct:					<b>X</b>	R#
- 1000 - 211 - 11		Amount deemed to be Oains (other than $u/s$ . 50 45(5), 54B(2), 54D(2),	0) [See # .45(2) to					
ĺ		(#) Rs		Rs		Rş	Rs	
·		(b) Rs		Rs		Rs	Rs	•
	13.	Total [12(a)+12(b)]	Rs		R\$	•••••	R\$	Rs
		Indicate separately the dee	emed capital gains (c assets)	other than under	r section 50) in	respect		
1	14.	<b>—</b> . <b>.</b>	R 8		R \$	******	Rs	Rs
5	15.	Short-term Capital Gains	u∕s 50	1	R <b>s</b> -			
1 	6.	INCOME CHARGEABLE UN HEAD "CAPITAL GAINS": SHORT-TERM CAPITAL G OTHER SHORT-TERM CAPITAL G UNG-TERM CAPITAL G TOTAL [Where there is a the bead "Capital gains", not be indicated against it Sub-Part F]	GAINS US 50 PITAL GAINS AINS A loss under such loss shall	Upto 15/9. Rs Rs Rs Rs	Rs Rs Rs Rs	16/9 to 15/12	16/12 to 31/3 Rs Rs Rs Rs Grand To	tai Rs
R)	Reference		m 10 applicable u			-		
) )•1	I. ,	Dividends	Rs	D. INCOME I	FROM OTHER	SOURCES		
	، و سرور کر	(c) Winnings from lotter	Rs					
1		word puzzles, races, e (d) Rental income from	ic. Rs	••••••				
- production of the second		buildings, etc. (e) others	Rs					
2.		Total of 1(a) to 1(e)						
3.		Less: Deductions; (see s. ; Depreciation						
	م. م	Depreciation J Total of deductions of 3	Rs				R*	
s.	. 1	, ,						
<i>.</i>	1.COM	E CHARGEABLE UNDER TH Indicate the gross amount	ne neAD INCOME F at against sub-items	ROM OTHER SC (a) to (e).	OURCES" (2-4)		Rs	

	1		1	t	G ASSESS			1		1-41	Indicate
Assessment year 1 the date on which rn under section 9 (3) filed. Please specify)	80h	7th	61b.	Sib	41b	3rd	2nd	1.st	Amounl(s) to be set off against current Year's income (Rs.)	Indicate whether determined or as per last return	indicate whether same business continued (Yes/No)
Business loss i. Speculation											
i. Other than Specification						-					
41Ion											
Investment Allowance											
Any other loss/ allowance (Please specify)				,							
Dépreciation earlie	1 x to t	Bith preced	ling		1		A	·Y.			
assessment year							A	mount Rs.	,		e
B.PROFITS AI C.CAPITAL G D.INCOME FR	AINS OM O			r profe	SSION.	(ltem	B.18) C.16) D.5)		Rs Rs Rs Rs		
Less: Brough	t forv	vard unat	osorbed lo: b(ii)	•	allowances	from pre	ceding	2556551	nent years		
d	*******	£	<u>2</u> *		<del></del>	(Item	E)		Rs		
P GROSS TOTAL	L INCO	оме <b>(2-3)</b>								R1	<u>·</u> .
Less: Deducti [Attach audit C]	ons u report	under Cha under ss	pter VI-A 80111, 80	(where HHA, 8	ver admissi OHHB, 80-1	ible) and 80-1	IA, rep	ort unde	er 55. 80HHC, 80	HHD and 801111E, c	ertificate referred
(Please specif	y)	Gross A (a) (R			ying Amou (Rs.)	int			Deductible Amou (c) (Rs.)	nt	
,											
	ι	s rounded	off to the	Dearest	multiple of	ten rupee		[고] of (c	-	Rs Rs ousands Hundreds	Tens
Total TOTAL INCO (In words)									••••		•••••
TOTAL INCO	din i 11 an	tems A to ad XIIA )	D which	is char	geable to ta	x at speci	ial rates				R1

RT III A. INFO	RMATION	RELEVA	NT TO BUS	SINESS C	DR PROF	ESSION					
Ceneral Part	iculars:										
	. •										
a. Name in	which Dusi	ness/protes	sion is carri	ed on							
b. Name(s)	and address	(er) of br									
	and addiess	(es) of or	ancn(es)								
c. Nature of	business of	r professio	n								
e. Method of Cost/mar	t whichever	is not ap ation: herwise									
Name and Mana	address of t ging Direct	the followi or	ng officers o Princ	f the Com cipal Off	ipany:		Secret				, antio dana , anta anta anta ango .
											5
			• • • • • • • • • • • • • • • •								•
<b>B.INFORMAT</b>	ION REGA	ARDING 7	TAX DEDUC	TED/COI	LLECTED	AT SC	URCE	BY THE	СОМР	ANV	. •
	•									#	
Tax Deduction	A/c. No of	the Comp	any			2. 1	Name of	TDS circ	le with v	which ret	urn filed
2		•									
		a standartig	<u> </u>								
an da a su anna a tagan an a tagan an a	192	193. 1	94 194 <i>A</i>	194B	194BB	194C	194D	194E	1940	195	206C
Under Section Amount Deducted/ Collected (Rs.)	192	193. 1	94 194 A	194B	194BB	194C	194D	194E	1940	195	206C
Amount Deducted/ Collected (Rs.)	192	193. 1	94 194 <i>A</i>	194B	194BB	194C	194D	194E	1940		206C
Amount Deducted/ Collected (Rs.) Date of filing of the	192	193. 1	94 194 A	194B	194BB	194C	194D	194E	1940		206C
Amount Deducted/ Collected (Rs.) Date of filing of the	192	193 1	94 194 A	194B	194BB	194C	194D	194E	1 <u>9</u> 4G		206C
Amount Deducted/ Collected (Rs.) Date of filing of the	192	193 1	94 194 A	194B	194BB	194C	194D	194E	1 <u>9</u> 4G		206C
Amount Deducted/ Collected (Rs.) Date of filing of the	192	193. 1	94 194 A	194B	194BB	194C	194D	194E	1940		206C
Amount Deducted/ Collected (Rs.) Date of filing of the	192	193 1	94 194 A	194B	194BB	194C	194D	194E	1940		206C
Amount Deducted/ Collected (Rs.) Date of filing of the	192	193. 1	94 194 A	194B	194BB	194C	194D	194E	1 <u>9</u> 4G		206C
Amount Deducted/ Collected (Rs.) Date of filing of the	192	193 1	94 194 A	194B	194BB	194C	194D	194E	1 <u>9</u> 4G		206C
Amount Deducted/ Collected (Rs.) Date of filing of the	192	193 1	94 194 A	194B	194BB	194C	194D	194E	1 <u>9</u> 40		206C
Amount Deducted/ Collected (Rs.) Date of filing of the prescribed return.							· · · · ·				•
Amount Deducted/ Collected (Rs.) Date of filing of the prescribed return.	omputing incom	ne from Profil 32, 33AB, 33	s and Gains of J DAC, 35, 35A, 35,	Business or P AB, 35AC, 3:	Trofession SCCA, 3SCCE	5, 35D, 35E	. 36(1Xii), :	36(1)(III), 36	(1)(vil) and	37( enterta	
Amount Deducted/ Collected (Rs.) Date of filing of the prescribed return.	omputing incom aimed under sa. are on advertia ider sa. 33AB,	ne from Profit 32, 33AB, 33 sement and th 35D, 35E, c	s and Gains of 1 DAC, 35, 35A, 35, ravelling)] ertificate(s) under	Business or P AB, 35AC, 3: # section 35A	rofession SCCA, 35CCE C, and evider	3, 35D, 35E kce of paym	. 36(1Xii), 2	36(1)(III), 36	(1)(vil) and B, wherever	37( entertal	
Amount Deducted/ Collected (Rs.) Date of filing of the prescribed return.	omputing incom aimed under sa. are on advertis ider sa. 33AB, Ar	ne from Profil 32, 33AB, 33	s sod Gains of J DAC, 35, 35A, 35, ravelling)] setuficate(s) under S.No.	Business or P AB, 35AC, 3: section 35A	rofession SCCA, 35CCE C, and evider	5, 35D, 35E	. 36(1Xii), 2	36(1)(iii), 36 1 to in s.431	(1)(vil) and B, wherever	37( entertal	
Amount Deducted/ Collected (Rs.) Date of filing of the prescribed return.	omputing incom aimed under sa. are on advertis ider sa. 33AB, Ar	ne from Profit 32, 33AB, 33 sement and ti 35D, 35E, c mount (Rs.)	s and Gains of J AC, 35, 35A, 35, ravelling)] ertificate(s) under S.No. - (g) - (b)	Business or P AB, 35AC, 3: # section 35A	rofession SCCA, 35CCE C, and evider	3, 35D, 35E kce of paym	. 36(1Xii), 2	36(1)(iii), 36 1 to in s.431	(1)(vil) and B, wherever	37( entertal	
Amount Deducted/ Collected (Rs.) Date of filing of the prescribed return. A deducted in c [Indicate deductions che expenditure, expenditu [Attach audit report un SNa Particulara (a) Depreciation (b) (c) (d)	omputing incom aimed under sa. are on advertis ider sa. 33AB, Ar	ne from Profit 32, 33AB, 33 sement and ti 35D, 35E, c mount (Rs.)	s and Gains of I DAC, 35, 35A, 35, ravelling)] certificate(s) under S.No. - (g)	Business or P AB, 35AC, 3: # section 35A	rofession SCCA, 35CCE C, and evider	3, 35D, 35E kce of paym	. 36(1Xii), 2	36(1)(iii), 36 1 to in s.431	(1)(vil) and B, wherever	37( entertal	
Collected (Rs.) Date of filing of the prescribed return.	omputing incom aimed under sa. are on advertis ider sa. 33AB, Ar	ne from Profit 32, 33AB, 33 sement and ti 35D, 35E, c mount (Rs.)	s and Gains of 1 DAC, 35, 35A, 35, ravelling)] ertificate(s) under S.No. (g) (b) (1)	Business or P AB, 35AC, 3: # section 35A	rofession SCCA, 35CCE C, and evider	3, 35D, 35E kce of paym	. 36(1Xii), 2	36(1)(iii), 36 1 to in s.431	(1)(vil) and B, wherever	37( entertal	

3. TOTAL TAX AND INTEREST PAYABLE (1+2)         Rs	دب *						
(b) Al normal rates       Rs					STATEMENT OF T	AXES	
2. Add (a) Interest for default in payment of Advance arks	ř.	Tax on Total J			Rs Rs	- Total Pr	
3.       TOTAL TAX AND INTEREST PAYABLE (1+2)         Rs	2.	<ul><li>(a) Interest on</li><li>(b) Interest for</li></ul>	late filing r default in	of return payment of Adv	Rs ance ' axRs	-	- Total J
1st       2nd       3rd       Total         Amount (Rs.)	3.	TOTAL TAX A	ND INTERES -	T PAYABLE (1+2	)		
Amount (Rs.)       Image: State of Pay word to the prepaid taxes, if any (Please specify and attach proof)       Interest out of 2 above         Name of Pank       Image: State of Pay word to the proof       Image: State of Pay word to the proof         Other prepaid taxes, if any (Please specify and attach proof)       Ks.       Ks.	4.~~	paid Taxes	(	A) Advance tax	instalments (Attach Ch	allans)	
Date       Name of Bank         Branch			lst	2 n d	3rd	Total	
Name of Bank		Amount (Rs.)					
Branch       (B) Tax Deducted/Collected at Source from [Attach certificate(s)]:         (B) Tax Deducted/Collected at Source from [Attach certificate(s)]:         (a) Interest       Rs		Date	1				
(B) Tax Deducted/Collected at Source from [Attach certificate(s)]: (a) Interest Rs (b) Dividends Rs (c) Any other income Rs (c) Any other income Rs (d) U/s 206C Rs (e) Total [(a) to (d)] Rs Tax on Self assessment (Attach challan) Amount Tax on Self assessment (Attach challan) Amount Income-tax Interest out of 2 above Total Date of flay munt Date of flay munt Chter prepaid taxes, if any (Please specify and attach proof) Rs ToTAL (4 to 6) TaxMUTTEDEEE DUAL BUD OD DEFENSION	`}_	Name of Bank					
(a)       Interest       Rs		Branch					
Date of Payment Rs Rs RsRsR	and the second	<ul> <li>(b) Dividends</li> <li>(c) Any other is (Please speed)</li> <li>(d) U/s 206C</li> </ul>	Ri Income Ri xify) Ri	5 3			
Other prepaid taxes, if any (Please specify and attach proof)     Rs     Rs       TOTAL (4 to 6)     TAX (NUTERFECT DAY ADVER OF RESERVED FOR DAY     Rs	arthy .	<ul> <li>(b) Dividends</li> <li>(c) Any other i (Please spe</li> <li>(d) U/s 206C</li> <li>(e) Total [(a) to</li> </ul>	Ri Income Ri xcify) Ri c (d)]	5 3 3 R:		Amount	
TOTAL (4 to 6)		<ul> <li>(b) Dividends</li> <li>(c) Any other i (Please spe</li> <li>(d) U/s 206C</li> <li>(e) Total [(a) to</li> </ul>	Rincome Ri cify) Ri o (d)] sessment (Att	5 5 8 8 Rach challan)		1	
TAX (NITED FOR DAVADUE OD DOCTOR DAVE DAVE DAVE DAVE DAVE DAVE DAVE DAVE		<ul> <li>(b) Dividends</li> <li>(c) Any other if (Please speed)</li> <li>(d) U/s 206C</li> <li>(e) Total [(a) to Tax on Self ass</li> </ul>	Rincome Ri cify) Ri co (d)] sessment (Att	5 5 8 R: tach challan) come-tax	Interest out of 2	above Total	
TAY INTEDEST DAVADUE OF DESTUC		<ul> <li>(b) Dividends</li> <li>(c) Any other if (Please speed)</li> <li>(d) U/s 206C</li> <li>(e) Total [(a) to Tax on Self asset</li> <li>(e) Tax on Self asset</li> <li>(f) Tax of Pay magnetic products</li> </ul>	Rincome Ri xcify) Ri o (d)] sessment (Att	s s tach challan) come-tax	Interest out of 2 Rs	above Total Rs	
		<ul> <li>(b) Dividends</li> <li>(c) Any other is (Please speed)</li> <li>(d) U/s 206C</li> <li>(e) Total [(a) to Tax on Self asset</li> <li>Date of Payme</li> <li>Date of Payme</li> <li>Date of Payme</li> <li>Date of Payme</li> <li>Other prepaid tag</li> </ul>	Rincome Ri xcify) Ri o (d)] sessment (Att	s s tach challan) come-tax	Interest out of 2 Rs	above Total Rs	
	- 	<ul> <li>(b) Dividends</li> <li>(c) Any other is (Please speed)</li> <li>(d) U/s 206C</li> <li>(e) Total [(a) to Tax on Self asset</li> <li>(e) Tax of Poyme</li> <li>(f) Tax of Poyme</li> <li>(g) Tax of Poyme</li> <li>(h) Tax</li></ul>	Ra kincome Ra kcify) Ra o (d)] sessment (Ather income and Ra sessment (Ather xes, if any	s s Rach challan) come-tax (Please specify a	Interest out of 2 Rs	2 above Total Rs Rs	f
	- 	<ul> <li>(b) Dividends</li> <li>(c) Any other is (Please speed)</li> <li>(d) U/s 206C</li> <li>(e) Total [(a) to Tax on Self asset</li> <li>(e) Tax of Poyme</li> <li>(f) Tax of Poyme</li> <li>(g) Tax of Poyme</li> <li>(h) Tax</li></ul>	Ra kincome Ra kcify) Ra o (d)] sessment (Ather income and Ra sessment (Ather xes, if any	s s Rach challan) come-tax (Please specify a	Interest out of 2 Rs	2 above Total Rs Rs	
Store and the second se	- 	<ul> <li>(b) Dividends</li> <li>(c) Any other is (Please speed)</li> <li>(d) U/s 206C</li> <li>(e) Total [(a) to Tax on Self asset</li> <li>(e) Tax of Poyme</li> <li>(f) Tax</li></ul>	Ra kincome Ra kcify) Ra o (d)] sessment (Ather income and Ra sessment (Ather xes, if any	s s Rach challan) come-tax (Please specify a	Interest out of 2 Rs	2 above Total Rs Rs	f
	- 	<ul> <li>(b) Dividends</li> <li>(c) Any other is (Please speed)</li> <li>(d) U/s 206C</li> <li>(e) Total [(a) to Tax on Self asset</li> <li>(e) Tax of Poyme</li> <li>(f) Tax</li></ul>	Ra kincome Ra kcify) Ra o (d)] sessment (Ather income and Ra sessment (Ather xes, if any	s s Rach challan) come-tax (Please specify a	Interest out of 2 Rs	2 above Total Rs Rs	f
	- 	<ul> <li>(b) Dividends</li> <li>(c) Any other is (Please speed)</li> <li>(d) U/s 206C</li> <li>(e) Total [(a) to Tax on Self asset</li> <li>(e) Tax of Poyme</li> <li>(f) Tax</li></ul>	Ra kincome Ra kcify) Ra o (d)] sessment (Ather income and Ra sessment (Ather xes, if any	s s Rach challan) come-tax (Please specify a	Interest out of 2 Rs	2 above Total Rs Rs	f

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PART-IV INCOME CLAIMED EXEMPT

Amount (Rs.)

of Income

(a) (b) (¢) (4)

(۵) (e) (I) <sup>!</sup>(g) (b) (I)

Reasons for claim

UNDER SECRETARY

( TPL)

PART-V LIST OF DOCUMENTS/STATEMENTS ATTACHED

VERIFICATION

(name in full and block letters) \*son/daughter/wife of..... .....being the .....of ..... (designation) (name of the company) holding a valid power of attorney from..... (name of the company) solemnly declare that to the best of my knowledge and belief the information given in this return and the annexures and statements accompanying it is correct and complete and that the amount of total income and other particulars shown therein 🍻 are truly stated and relate to the previous year(s) relevant to the assessment year 19.... 19.... I further solemnly declare that during the said previous year ---(a) no other income accrued or arose to or was received by the company from any asset held in the name of the company or in the name of any other person; (b) there is no other income, including income of any other person, in respect of which the company is chargeable to tax under the Income-tax Act, 1961. I further solemnly declare that during the said previous year(s)---(a) no other income accrued or arose to or was received by the person in respect of whose total income the company is assessable from any asset held in the name of the person in respect of whose total income the company is assessable or in the name of any other person; (b) there is no other income, including income of any other person in respect of whose total income the company is assessable, is chargeable to tax under the Income-tax Act, 1961. I further declare that I am making this return in my capacity as..... .(designation) and that I am competent to make this return and verify it. Place.... Date..... \*\*(Name and Signature) Strike out whichever is not applicable. Before signing the declaration, the signatory should satisfy himself that this return and the accompanying annexures and statements are correct and complete in all respects. Any person making a false statement in the return or the accompanying annexures or statements shall be liable to prosecution under section 277 of the Income-tax Act, 1961 and on conviction be punishable under that section with rigorous imprisonment and with fine. (Y.K. BATRA)

No. - 9366 F.NO. 142/33/93-TPL